

Friday, July 30, 1869

ABSTRACT OF PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

VOL 8

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., Cap. 67.

The Council met at Simla on Friday, the 30th July 1860.

P R E S E N T :

His Excellency the VICEROY and GOVERNOR GENERAL of India, K.P.,
G.C.S.I., *presiding*.

His Excellency the COMMANDER-IN-CHIEF, K.C.B., G.C.S.I.

Major-General the Hon'ble Sir H. M. DURAND, C.B., K.C.S.I.

The Hon'ble H. SUMNER MAINE.

The Hon'ble JOHN STRACHEY.

The Hon'ble B. H. ELLIS.

The Hon'ble F. R. COCKERELL.

ADMINISTRATION (HYDERABAD ASSIGNED DISTRICTS) BILL.

The Hon'ble MR. MAINE moved for leave to introduce a Bill to facilitate administration to the estates of deceased British subjects in the Hyderabad Assigned Districts. He said that, at present, the estates of European British subjects dying in the Hyderabad Assigned Districts were administered by the Administrator General of Madras, but the Resident at Hyderabad had pointed out that, since the construction of the Indian Peninsular Railway, those Districts were practically nearer to Bombay than to Madras, and that, owing to the extension of cotton cultivation, the number of European British subjects in the Berars was likely to increase considerably. He accordingly proposed that for the purposes of administration to estates those Districts should be transferred to the Administrator General of Bombay. The point had been referred to the Governments of Madras and Bombay, and both had approved of the proposed alteration in the law. The Bill by a few lines would substitute, so far as regards the estates in question, the Administrator General of Bombay for the Administrator General of Madras. It was true that the Hyderabad Assigned Districts did not technically form part of British India, and were therefore not territorially within the powers of legislation conferred by the Indian Councils' Act. But by a recent Statute power was given to the Council of the Governor General for making Laws and Regulations to legislate for all British subjects (and therefore for the administration of their estates) within the dominions of allied Princes and States in India. The present Bill, if passed, would derive its validity from the Statute last referred to.

The Motion was put and agreed to.

CONSOLIDATED CUSTOMS ACT AMENDMENT BILL.

The Hon'ble MR. STRACHEY asked leave to postpone the presentation of the Report of the Select Committee on the Bill to shorten the time for landing dutiable goods.

Leave was granted.

The Council then adjourned to the 6th August 1869.

WHITLEY STOKES,

SIMLA,
The 30th July 1869. }

*Secy. to the Council of the Govr. Genl.
for making Laws and Regulations.*